

Explanatory Note in support of amendments of IEGC

Revision in Indian Electricity Grid Code (IEGC) is proposed on account of following reasons:

- a) National Load Despatch Centre (NLDC) has been constituted by Ministry of Power notification dated 14.03.2006, under section 26 of the Electricity Act, 2003. Its role has to be incorporated in IEGC.
- b) The existing provisions of scheduling of ISGS in Terms and Conditions of Tariff, 2004-09 have been done away with in new Tariff Regulations for the period 2009-14. These provisions are to be included in IEGC.
- c) The power exchanges have been set-up and the scheduling procedures for collective transactions through power exchanges are to be included in IEGC.
- d) Central Electricity Authority (Technical Standards for Connectivity to the Grid) Regulations, 2007 and Central Electricity Authority (Installation and Operation of Meters) Regulations, 2006 have been notified. Accordingly Changes are to be made in IEGC.
- e) The Regulation on Revised UI mechanism is to be issued by Commission. In accordance with these regulation changes are necessary in IEGC.
- f) In the present power sector scenario the role and responsibilities of different agencies have been changed. Accordingly, changes in IEGC are needed.